

Government of Jammu and Kashmir
J&K State Pollution Control Board
Jammu



Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu. (J&K) 180006.
Ph./Fax. 0191-2476925

Summer Office: May-October
Sheikh-ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph./Fax. 0194-2311165.

email: membersecretaryjkspcb@gmail.com

The Consultant (Judicial),
Hon'ble National Green Tribunal,
New Delhi.

No:- SPCB/PS/MS/2019/camp/34-35

Date : 28-09-2019.

Sub:- Hon'ble NGT order dated 21.08.2019 in OA No. 673/2019 titled M.S Kureshi, President, Smile Social Youth Club of J&K V/s Govt. of J&K.

Ref.:- e-mail dated 05.09.2019.

Sir,

In terms of order dt. 21.08.2019 of the Hon'ble National Green Tribunal in the case of OA No. 673/2019 titled M.S Kureshi, President, Smile Social Youth Club of J&K V/s Govt. of J&K, received through email on 05.09.2019, the J&K SPCB coordinated the inspection of the area and directed the team of officers constituted by the Hon'ble NGT to ascertain the factual status and furnish action taken report by 18-09-2019 vide SPCB communication No. SPCB/LS/NGT/2019/camp/01 dt. 07.09.2019.

The report of the team of officers has been received on 24.09.2019, copy whereof is enclosed for further necessary action, as desired. (both email as well by speed post).

Yours faithfully,

Encls:- i) SPCB letter dt. 07.09.2019.
ii) Status report dt. 24.09.2019 by Team
constituted by Hon'ble NGT.
(Total pages 32)

(B.M. Sharma)
Member Secretary,
SPCB, Jammu.

Copy to the:-

i) PA to Chairman for information of the Chairman, SPCB, Srinagar.

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email: membersecretaryjkspcb@gmail.com

✓ The Consultant (Judicial),
Hon'ble National Green Tribunal,
New Delhi.

No:- SPCB/PS/MS/2019/camp/34-35

Date : 18-09-2019.

Sub:- Hon'ble NGT order dated 21.08.2019 in OA No. 673/2019 titled M.S Kureshi,
President, Smile Social Youth Club of J&K V/s Govt. of J&K.

Ref.:- e-mail dated 05.09.2019.

Sir,

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(Total pages 32)

(B.M. Sharma)
Member Secretary,
SPCB, Jammu.

Copy to the:-

i) PA to Chairman for information of the Chairman, SPCB, Srinagar.

1

~~Annex B~~

Government of Jammu and Kashmir
J&K State Pollution Control Board
Jammu

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Ph./Fax. 0194-2311165.

email: membersecretaryjkspcb@gmail.com

- a) The Sub-Divisional Magistrate,
Mendhar, Distt. Poonch
- b) Divisional Forest Officer,
Poonch.
- c) Divisional Officer,
Pollution Control Board,
Poonch.

No: SPCB/LS/NGT/2019/camp/ 01

Dt. 07-09-2019.

Sub:- Submission of Action Taken Report on disposal of muck in flood basis of river Suran by Parnai Hydro Electric Project and the contractor Patel Engineering Ltd. At village Draba, Tehsil Surankote, Distt. Poonch.

Ref:- Hon'ble NGT Order in OA No. 673/2019 dt. 21.08.2019.

Kindly find enclosed the Hon'ble NGT order dt. 21.08.2019 under reference with respect to the subject quoted above.

In this regard, the team of referred officers is hereby directed to take appropriate action in accordance with law and furnish a factual and action taken report by 18th September, 2019 to the nodal agency (J&K State Pollution Control Board).

Treating this as most most urgent for court compliance.

- Encls: i) Hon'ble NGT order dt. 21.08.2019.
ii) With enclosures (complaint copy).

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7/9/19
(B.M. Sharma) IFS
Member Secretary,

Copy to the:-

- i) Chief Conservator of Forests, Jammu for information and necessary action.
ii) Deputy Commissioner, Poonch for information and necessary action.
iii) Regional Director, Pollution Control Board, Jammu for information and necessary action.
iv) PA to Chairman for information of the Chairman, J&K SPCB.

**J&K STATE POLLUTION CONTROL BOARD
OFFICE OF THE REGIONAL DIRECTOR - JAMMU**

*Parivesh Bhawan, Forest Complex Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbjmm@gmail.com, Tel fax 0191-2476926*

www.jkspcb.nic.in

The Member Secretary,
J&K SPCB, Srinagar.

No. : SPCB/RDJ/Consent-O/19/B-7943

Dated : 24/9/19.

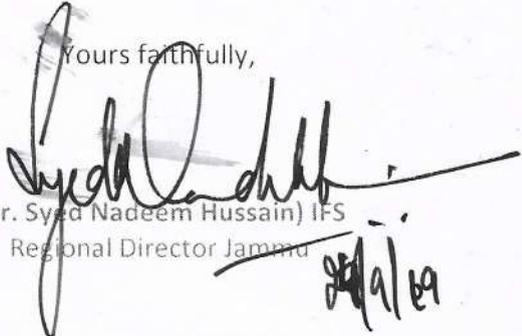
Sub. : **Submission of Action Taken Report on disposal of muck in flood basin of river Suran by Parnai Hydro Electric Project and the contractors Patel Engineering Ltd., at Village Draba, Tehsil Surankote, District Poonch.**

Sir,

With regard to above letter regarding the cited subject, kindly find enclosed herewith latest status report submitted by Divisional Officer, SPCB Poonch vide his letter No. SPCB/P/19/Div/373 dated 24-09-2019 for favour of information and necessary action at your end please.

Encls : As above

Yours faithfully,


(Dr. Syed Nadeem Hussain) IFS
Regional Director Jammu

24/9/19

J&K STATE POLLUTION CONTROL BOARD

Divisional Office Poonch

Email - dospcbpoonch@gmail.com

The Regional Director,
State Pollution Control Board,
Jammu.

No. SPCB/P/19/Div/372

Dated: 24/09/2019

Subject: Submission of Action Taken Report on disposal of muck in flood basin of river Suran by Parnai Hydro Electric Project and the contractors Patel Engineering Ltd. at village Draba, Tehsil Surankote, District Poonch.

Sir,

With reference to afore cited subject it is to submit that committee comprising of Sub-Divisional Magistrate (SDM), Surankot instead of SDM Mendhar (as area falls under territorial jurisdiction of SDM Surankot), Divisional Forest Officer, Poonch and undersigned visited on muck dumping site on 21-09-2019 village Draba Teshsil Surankot, District Poonch.

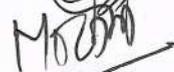
During visit it is found that M/S Patel Engineering Ltd. has been dumping muck on acquired land of Kh. 05 comprising 29 kanal 02 marla (state land), as such no violation has been observed on site for dumping of muck on flood basin of River Suran as allege in the complaint.

However, Committee has given recommendations on it's detail report for follow up action to be taken on ground by J&K State Power Development Corporation and M/S Patel Engineering Ltd.

So copy of Committee Report enclosed herewith for kind perusal and necessary action please.

Enclosure - 29

Yours faithfully



Divisional Officer
SPCB, Poonch.

Copy to:

1. Sub-Divisional Magistrate, Surankote for information please.
2. Divisional Forest Officer, Poonch for information please.

1/c G.C./NGT.
for further submission
to the M.S
24/9/19.

J&K STATE POLLUTION CONTROL BOARD
(JAMMU)

Receipt No. 4638

Dated. 24/9/19

Enclosure



Subject: Report on Disposal of Muck in Flood Basin of River Suran by Paranai Hydro Electric Project and the Contractor Patel Engineering Ltd. Village Draba Tehsil Surankote, District Poonch.

In view of Hon'ble NGT Order in O.A No. 673/2019 dated 21-08-2019 title "M.S Qureshi, President Smile Social Youth Club of J&K V/S Govt. of J&K" on allegation of unscientific dumping of muck on flood basin of River Suran by M/S Paranai Hydro Electric Project and the Contractor Patel Engineering Ltd. blocking the river flow. The committee constituted by Hon'ble NGT in it's said order comprising of SDM Surankot, DFO Poonch and Divisional Officer SPCB Poonch visited on the muck dumping site of Parnai Hydro Electric Project at village Draba Surankot. The representative of J&K State Power Development Corporation and M/S Patel Engineering Ltd. were present on site and handed over the legal documents related to project. Based on the onsite inspection and perusal of the record, the factual status and action taken is as under:

A) Legal Status of the Project:

1. The project has obtained Environmental Clearance (E.C) from State Environment Impact Assessment Authority vide Environmental Clearance 06 of 2010 vide no. 179-185/MS/SEIAA/JK/2010 dated 24-12-2010 and construction of the project still under process (**Annexure-A**).
2. J&K State Power Development Corporation (JKSPDC) has applied for CTE (R) vide application no. 495692 paid fee of Rs. 4.5 Lacs for three years (**Annexure-B**) and case is under progress.
3. The contractor M/S Patel Engineering Ltd. has Consent to Operate (renewal) for Stone Crusher at village Bufliaz vide no. SPCB/digital/1906995315 dated 15-07-20019 valid upto July 2020 (**Annexure-C**).
4. Detail layout plan showing different construction phases of project such as rock fill dam, barrage, HRT (Head Race Tunnel) inlet at village Bufliaz, Adit I and Adit II at village Draba Teshil Surankote. The HRT (Head Race Tunnel) outlet at village Batta Durian construction work in progress and Power House at village Kallar Morha of Tehsil Mendhar on which construction work yet to be started (**Annexure-D**).

Handwritten initials and signature in blue ink.

B) Factual status with regard to muck dumping:

1. At present, the muck generated from Adit II and the tunnel linking Adit-I and HRT (Head Race Tunnel) outlet, has been dumped on **acquired land** by J&K State Power Development Corporation at village Draba Tehsil Surankot. The Collector Land Acquisition Mendhar has awarded **land measuring 35 Kanal and 12 Marla** comprising Kh. No. 05. 617, 618, 619 and 621 at village Draba Tehsil Surankote to the Chief Project Engineering, J&K SPDC, Parnai Hydro Electric Project for dumping of muck on said lands vide No. SDM/LA/PHP/34-38 dated 19-05-2014 (**Annexure-E**).
2. The geo-reference of dump site (village Draba) is $33^{\circ} 36' 48.93''$ N and $74^{\circ} 18' 33.44''$ E comprising Kh. No. 05 (state land) measuring 29 kanal 02 marla on which M/s Patel Engineering Ltd. has been dumping muck at present. The Google Imagery of the dumping site is enclosed as (**Annexure-F**).
3. Muck dumping site is **not located on flood basin**. It has been observed and also confirmed by locals and concerned persons has informed that river Suran has changed its course during devastating flood of 2014 by 70 mtrs.(approx) and **currently the muck dumping site is about 150 m from main river flow** with bund protection upstream. Schematic map showing the profile along with distance is enclosed (**Annexure-G**).
4. Patel Engineering Ltd. has informed that capacity of dumping site is **92,122 m³** out of which 30,194 cu.mt has been generated and balance is 61,928 m³ Out of the 30,194 m³ muck generated, 24,785 m³ has been dumped on site in question at Daraba and 5409 m³ has been provided under local area development for different use (**Annexure-H**).
5. Hence, as on date, the muck dumping site is in no way blocking the course of the Suran River. The same is also clear from the Google Imagery attached. Further, the Muck is being disposed off in the designated dumping site on the acquired land.

C) Action Taken/ Recommendations:

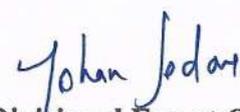
1. Since the full capacity of the muck dumping site has not been utilized yet, J&K State Power Development Corporation has been directed once again demarcate the boundary of the said site **within 07 days** and communicate the same to M/S Patel Engineering Pvt. Ltd so that the work on the retaining wall could be stated.

Handwritten signature and initials:
 [Signature]
 30
 [Signature]

- 2. M/S Patel Engineering Pvt. Ltd. has been directed to start the construction of the retaining/boundary wall of the dumping site on the demarcation provided by J&K SPDC **within 15 days.**
- 3. J&K State Power Development Corporation and M/S Patel Engineering Pvt. Ltd has been directed to submit detailed muck management plan including design of dump site for future management of the muck generated from different construction phases.

Based on the aforementioned facts and substantial evidence, team has not found any as such violation as per allegation mentioned in the application especially with regard to the unscientific dumping of muck and blocking of the course of the Suran River by the said dumping site.


**Divisional Officer
SPCB Poonch**


**Divisional Forest Officer
Poonch**


**Sub-Divisional Magistrate (SDM)
Surankote**

PHOTOGRAPHS OF MUCK DUMPING AT VILLAGE DRABA TEHSIL SURANKOT



Photo 1: Muck dumping site at village Draba



Photo 2: View of Suran River and Muck Dumping site at J&K SPDC Camp Draba.



Photo 3: Showing M/S Patel Engineering Camp, J&K SPDC Camp and Dumping Site at village Draba.



Photo 4: Protection bund upstream of dumping site (part-I).



Photo 5: Upstream showing protection bund and downstream muck dumping site (part-II).

Annex-A

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7(u)

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
MINISTRY OF ENVIRONMENT AND FORESTS
GOVERNMENT OF INDIA
JAMMU & KASHMIR

Environmental Clearance-5 of 2010

No. 179-185/MS/SEIAA/JK/2010
Date: 24-12-2010

Chief Project Engineer
M/s Parnai Hydel Project
Sector 7, House No 174
Channi Himat, Jammu

Subject: - Grant of Environmental Clearance in respect of 37.5 MW Parnai Hydel Project.

Dear Sir,

This is in reference to the application made along-with Form-I for Environmental Clearance of 37.5 MW Parnai Hydel Project, Surankote District-Poonch, J&K with the estimated cost of Rs. 198 Crores.

1. The case has been recommended by SEAC vide No. Secy/SEAC/10/PP-487 dated 13-11-2010 for accord of Environmental Clearance.
2. The proposal was considered by SEIAA, J&K in the meeting held on 6th and 7th December 2010 and hereby accords Environmental Clearance to the aforementioned Project under the Provisions of EIA Notification dated 14th September, 2006 subject to the compliance of following specific and general conditions: -
 - A. SPECIFIC CONDITIONS:
 - I. The EMP with regard to effect of execution of Mughal Road Project on Parnai Hydel Project shall be submitted by the Project Authorities within three months from the grant of Environmental Clearance with specific issues dealing with fragmentation of catchment area, possible changes in the drainage pattern in the catchment due to execution of Mughal Road and likelihood of flow of silt and the changes if any on the flow and volume of the River Suran.
 - II. Affected population/families shall be rehabilitated/compensated adequately, as per the NHPC norms/standards.
 - III. The gaseous emissions from sources of the project, during its execution and thereafter shall conform to the standards prescribed by the State Pollution Control Board or by the Ministry of Environment and Forests whichever is stringent. Pollution control devices of highest efficiency shall be installed and Particulate Emissions from the point sources shall be less than prescribed limits.
 - IV. Fugitive emission in sections shall be less than 500Mg/m³. The regular monitoring of fugitive emissions shall be carried out by the unit as per the CPCB guidelines.
 - V. Acoustic enclosures will be provided at all high noise equipment to limit the noise below 85db (A).
 - VI. The entire domestic effluent generated from the project at different sites shall be reused, after treatment for cooling/plantation/gardening/agriculture purpose. The treated water and sludge will also be used for green belt development.

- Vii. The project authorities shall strictly follow the recommendations mentioned in the Charter on Corporate Responsibility for Environmental protection. (CREP).
- Viii. Green belt shall be developed in consultation with Forest Department and Pollution Control Board and the catchment area treatment be ensured within 6 years of execution of the project.
- IX. The promoter shall harvest surface as well as rainwater from the rooftops of the buildings and storm water drains to recharge the ground water and use of the same water for the various activities of the project to conserve fresh water.
- X. The promoter will have a occupational health & Safety Programme and regular medical checkups shall be undertaken for the employees and workers.
- XI. Rs. 20.00 lacs as capital cost and adequate funds for recurring cost on annual basis will be earmarked for environmental protection measures and shall be used judiciously to implement the conditions stipulated by the SEIAA as well as the State Government. The funds so provided shall not be diverted for any other purpose.
- XII. EIA report and EMP shall be followed in totality especially with regard to subjoined points:-
 - a) Regular monitoring of water quality.
 - b) Protection of water sources from debris, sewage and vehicle washing.
 - c) Treatment of vulnerable slopes near barrage site, road cuttings, excavation sites for different project components and treatment of weak zones and shear zones.
 - d) Judicious muck disposal.
 - e) Establishment of a green belt on both sides of road network as also around various project sites.
 - f) Augmentation of firewood requirements of huge labour force to be employed during the project period by alternative energy sources to ward off adverse affect on the surrounding vegetation.

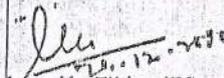
B. GENERAL CONDITIONS:

- i. The Project authorities must strictly adhere to the stipulations made by the J&K State Pollution Control Board (SPCB), the State Government and on transfer of the project to the State Government, State shall similarly continue to adhere the stipulations.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment & Forests/SEIAA as case may be and in case of change in the scope of the project, fresh appraisal would be required.
- iii. The responsibility of implementation of environmental safeguards rests fully with the project authorities & Government of J&K.
- iv. The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the clearance under the provisions of the Environment(Protection) Act, 1986 to ensure effective implementation of the suggested safeguard measures in a time-bound and satisfactory manner.
- v. Wastewater shall be properly collected and treated so as to conform to the norms prescribed under GSR 4232(E) dated 19th May, 1993, 31st December, 1993 and as amended from time to time. The treated waster water shall be utilized for plantation purpose.
- vi. The overall noise levels in and around the plant area shall be limited within the proscribed standards by providing noise control measures including acoustic hoods, silencers, enclosures etc., on all source of noise generation.
- vii. Proper House Keeping and adequate occupational health programmes shall be taken up in the surrounding area. Regular Occupational health Surveillance Programme for the relevant diseases shall be carried out and the records shall be maintained properly for at least 30-40 years. The programme shall include lung functional and sputum tests related to water borne diseases once in six months. Sufficient preventive measures shall be adopted to avoid direct exposure of workers to dust or direct contact with untreated water etc.
- viii. The concerned Regional office of the Ministry/State Pollution Control Board/Central Pollution Control Board shall monitor the implementation of the stipulated conditions. Six monthly compliance status

Jan P2

report and monitoring data alongwith statistical interpretation shall be submitted to them regularly and will be placed on the web site of the company.

- IX. The project shall not result in depletion of volume of water, riparian rights of the villagers down the stream of the diversion point on Suran Nallah are not infringed by the project, which may in any way affect the agriculture or life style of the people living down the stream. They get sufficient water from drinking and irrigation.
- X. Execution of the project shall bring positive change in the economic status of the people living around the power house site.
- XI. The Project authorities shall advertise in two local newspapers that are widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance by the SEIAA and copies of the clearance letter are made available to the State Pollution Control Board. The advertisement should be made within 7 days from the date of issue of the clearance letter.
3. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory. Compliance of the requirement of Water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, and rules framed and notifications issued there-under shall be responsibility of the promoter.
4. SEIAA reserves the right to stipulate additional conditions if found necessary. The Project authorities will implement these conditions in time bound manner.
5. This clearance letter is valid for a period of five years from the date of issue of this letter for commencement of construction work.


Arun Kr. Tikku, IFS
Member Secretary (SEIAA)
Chief Conservator of Forests
Regional Director
Social Forestry Department
Jammu.

Copy to:-

01. Commissioner/Secretary to Government, Forest Department, Civil Secretariat, Jammu.
02. Chairman Pollution Control Board J&K, Jammu.
03. Director (I/Div), Ministry of Environment & Forests, GOI, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110003.
04. Director Regional Office, MOEF Chandigarh.
05. Member Secretary Pollution Control Board, J&K, Jammu.
06. Member Secretary SEAO

Member Secretary (SEIAA)
Chief Conservator of Forests
Regional Director
Social Forestry Department
Jammu.

SCHEDULE-I

**Common Application for Consent under
Water(Prevention and Control of pollution)Act,1974,
(Prevention and Control of pollution)Act,1981.
Application For RED Category**

Application No.495692

Acompanying form in triplicate to be submitted

By the applicant, one copy may be retained by

The applicant

Explanatory note for filling in the application form for Consent/Authorisation.

1. Any applicant knowingly giving incorrect information or suppressing any information pertaining to any of the items of the application shall be liable for punishment as per provisions under the relevant Act.
2. The application form shall be submitted at the district offices of the Board at the address given on the first page of the application form under whose jurisdiction the applicant's activity falls.
3. **The application shall be accompanied by the consent fee in the form of Demand Draft in favour of Member Secretary Jammu & Kashmir State Pollution Control Board. Fee paid is not refundable. The schedule of the consent fee is enclosed herewith.**
4. For the items marked * strike out which is not relevant.
5. **If any of the items is not relevant to the activity of the applicant please state Not Applicable (NA).**
6. If the space for reply provided for any item is inadequate, use additional sheets, duly referenced.
7. Item 1: Given the name of the person who is authorized by the applicant to transact their business.
8. The form shall be accompanied by the relevant documents specified on the last page page of the applicant form.
9. Capital Investment-Consent fee is to be paid based on gross fixed capital investment of the unit without depreciataion till the date of application. The gross capital investment shall include cost of land, building, plant and machinery without depreciation.

Application form for RED Category

From

Industry Name:PARNAI HYDEL PROJECT,
Address:DRABA SURANKOTE POONCH,
Plot:,
Block:Surankote,
District:Poonch,
Telephone:0-9419139254

To

Regional Director
J&K State Pollution Control Board,
Jammu/Kashmir

Sir,

I/We hereby, apply for obtaining,

I. Consent to establish/operate/Renewal of consent under section 25 and 26 of the water (Prevention and Control of pollution)Act,1974, as amended.

II. Consent to establish/operate/Renewal of consent under section 21 of the Air (Prevention and Control of pollution)Act,1981, as amended.

III. Authorization/renewal of authorization under rule 5 of the Hazardous Wastes (management and Handling)Rules, 1989, as amended in connection with my/our existing/proposed/altered/additional manufacturing/processing activity from the premises as per the details given below.

PART-A: GENERAL:

1. (a) Name and location of the industrial unit.

:PARNAI HYDEL PROJECT,
Address:DRABA SURANKOTE POONCH,
Plot: ,
City: SURANKOTE,
Block: Surankote,
District Poonch,
Telephone: 0-9419139254

(b) Name of Directors/Partners with contact details.

:CHIEF PROJECT ENGINEER
9419139254

(c) Name & Address of the Occupier/Applicant.

:CHIEF PROJECT ENGINEER,
Designation: CHIEF PROJECT ENGINEER,
Address: PDC COMPLEX DRABA SURANKOTE POONCH,
City: SURANKOTE,
Block: SURANKOTE,
District: SURANKOTE ,
Telephone: -

2. Details of the planning permission/Licenced :
issuing authority obtained from the local body/Town
Planning Department, Srinagar/Jammu,
Development Authority, Srinagar/Jammu,
Municipality/Town Area Committee/Notified Area
Committee/Block/Revenue Authority, Valid license
from Concerned Tehsildar etc.

3. (a) Are you registered as a Small/Medium/Large : Large
Scale industrial unit.

(b) If yes, give the number and date of registration. : 179-185/MS/SEIAA/JK/2010, 31/03/2018

4. Gross capital investment of the unit without : Cost of Project = 47400Lakhs)
Depreciation till the date of application(Cost of
building, land, plant and machinery).

(To be supported by Affidavit, Project/Annual :
Report or certificate from a Chartered Accountant. For
proposed unit(s), give estimsted figure):

5. If the site is located near river bank/other water : No Adjoining area of River Surran.
bodies: indicate the distance and the name of the
water body, if any. Meters

6. Does the location satisfy the requirments under :
relevant Central/State Govt. notifications such as
Notification on Ecologically Fragile/Sensitive Areas
(Reserved Areas), Indusrial location policy, etc. if
so,give details.

7. If the unit is situated in notified industrial estate, :

(a) Whether effluent collection, treatment and :No
disposal system has been provided by the authority.

(b) Will the applicant utilize the system, if :Yes
provided:

(c) If not provided, details of proposed :
arrangement:

8. Total plot area, building area and area available : Total Plot Area= 1250 KANAL square meter,
for the use of treated sewage/trade effluent. Build-up Area= 600 KANAL square meter & Area
used for Treated Sewage/Trade Effluent= square
meter

9. Month and year of proposed commissioning the : ~~December/2010~~ Jan. 2021.
unit:

10. Number of workers and office staff: : Number of workers= 300 & Number of Office
Staff= 8100

11. (a) Do you have a residential colony within the : No
permises in respect of which the present application
is made:

(b) if yes, please state population staying :

(c) Indicate its location and distance with reference :
to plant site.

12. List of raw material and process chemicals with :
annual consumption corresponding to above stated
production figures, in tones/month or Kl/month or
numbers/month.

13. List of products and by-products manufactured :
with installed production capacity & unit).

2. Details of the planning permission/Licensed :
issuing authority obtained from the local body/Town
Planning Department, Srinagar/Jammu,
Development Authority, Srinagar/Jammu,
Municipality/Town Area Committee/Notified Area
Committee/Block/Revenue Authority, Valid license
from Concerned Tehsildar etc.

3. (a) Are you registered as a Small/Medium/Large : Large
Scale industrial unit.

(b) If yes, give the number and date of registration. : 179-185/MS/SEIAA/JK/2010, 31/03/2018

4. Gross capital investment of the unit without : Cost of Project = 47400Lakhs)
Depreciation till the date of application(Cost of
building, land, plant and machinery).

(To be supported by Affidavit, Project/Annual :
Report or certificate from a Chartered Accountant. For
proposed unit(s), give estimated figure):

5. If the site is located near river bank/other water : *No Adjoining area of River Surran.*
bodies: indicate the distance and the name of the
water body, if any. Meters

6. Does the location satisfy the requirements under :
relevant Central/State Govt. notifications such as
Notification on Ecologically Fragile/Sensitive Areas
(Reserved Areas), Industrial location policy, etc. if
so, give details.

7. If the unit is situated in notified industrial estate, :

(a) Whether effluent collection, treatment and : No
disposal system has been provided by the authority.

(b) Will the applicant utilize the system, if : Yes
provided:

(c) If not provided, details of proposed :
arrangement:

8. Total plot area, building area and area available : Total Plot Area= 1250 KANAL square meter,
for the use of treated sewage/trade effluent. Build-up Area= 600 KANAL square meter & Area
used for Treated Sewage/Trade Effluent= square
meter

9. Month and year of proposed commissioning the : ~~December/2010~~ Jan. 2021.
unit:

10. Number of workers and office staff: : Number of workers= 300 & Number of Office
Staff= 100

11. (a) Do you have a residential colony within the : No
permises in respect of which the present application
is made:

(b) if yes, please state population staying :

(c) Indicate its location and distance with reference :
to plant site.

12. List of raw material and process chemicals with :
annual consumption corresponding to above stated
production figures, in tones/month or Kl/month or
numbers/month.

13. List of products and by-products manufactured :
with installed production capacity & unit).

Product Name	Capacity	Unit	By Products & Quantity
GENERATION OF HYDRO ELECTRIC POWER	37.5	Megawatt	

14. Description of process of manufacture for each : (See enclousers) of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.(To be supported by flow sheet and/or material balance and water balance sheet)

PART-B: Waste Water Aspects:

15. Water Consumption for different uses(m³/day) :

Source Type	Uses	Quantity (KLD)
-----NIL-----		

Total : 0 KLD

16. Sources of water supply, Name of authority granting permission if applicable and quantity permitted :

Source Type	Source Name	Quantity (KLD)
River	RIVER	310.0

17. Quantity of waste (effluent) generated(m³/day) :

Type of Effluent	Maximum Generation Quantity of Effluent(KLD)
-----NIL-----	

18. Water budgets calculations accounting for : 0 KLD difference between water Consumption and effluent:

19. Present treatment of sewage/canteen effluent(Give sizes/capacities of treatment units) :

Type of Effluent	Treatment Type	Name of Treatment Units	Capacity (KL)	Investment in Treatment Unit (in Rs.)
-----NIL-----				

20. Present treatment of trade effluent (Give sizes/capacities of treatment units). (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue management system(ETP sludges).

Type of Effluent	Treatment Type	Name of Treatment Units	Capacity (KL)	Investment in Treatment Unit (in Rs.)
-----NIL-----				

21. (a) Are sewages and trade effluents mixed together? :

(b) If yes, state at which stage whether before, intermittenly or after treatment :

22. Capacity of treated effluent sump, Gaurd Pond if :
any

23. Mode of Disposal of treated effluents, with effective quantity, m³/day :

Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent Recycle(KLD)	Mode of Disposal	Effluent Disposal/Discharge Quantity (KLD)
-----NIL-----				

Provide, a location map of disposal arrangement : (See Enclosures)
indicating the outlets for sampling.

24. (a) Quality of untreated/treated effluents specify pH and concentration of SS, BOD, COD and specific pollutants relevant to the industry. (TDS to be reported for disposal on land or into stream/river) :

Type of Effluent	Quality Parameters	Treated Value	Untreated Value
-----NIL-----			

(b) Enclose a copy of the latest report of analysis : (See Enclosures)
from the laboratory approved by the state Board/Committee/Central Board/Central Government in the Ministry of Environment & Forests. For proposed unit untreated/treated effluent.

PART-C: Air Emission Aspects:

25. Fuel Consumption :

Fuel Name	Fuel Consumption	Unit	Calorific Value	Ash Content %	Sulphur Content %	Other
-----NIL-----						

26. (A) Details of stacks(process & fuel stacks) :

- a) Stack numbers: 0
- b) Attached to:
- c) Capacity:
- d) Fuel type:
- e) Fuel quantity (TP/KLD) :
- f) Material of construction :
- g) Shape (round/rectangular) :
- h) Height (In Meters):
 - i) Above Ground Level(In Meters) :
 - ii) Above Factory Room(In Meters) :
- i) Diameter/Size, (In Meters) :
- j) Gas quantity, Nm³/hr :
- k) Gas temperature, *C :
- l) Exit gas velocity, m/sec :
- (m) Control equipment preceding the stack :

Plant Name	Control Equipment
------------	-------------------

(Attach specifications including residue management : (See Enclosures) systems of each of the control equipment indicating inlet/outlet concentrations of relevent pollutants).

(B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. are coming out.

27. Do you have adeqate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. as per Central Board Publication Emission Regulations part-III(December 1985)

28. Quality of treated flue gas emissions and process :
emissions and process emissions(Specify
concentration of criteria pollutants and
industry/process-specific pollutants stack-wise. (See Enclosures)
Enclose a copy of the latest report of analysis from
the approved laboratory by State Board/Central
Board/Central Government in the Ministry of
Environment and Forests. For proposed units furnish
the expected characteristics of the emissions.

PART-D: Hazardous Waste Aspects:

29. Whether the unit is generating hazardous waste as defined in the Hazardous Waste(Management and handling)Rules, 1989, as amended. : no

30. Quantity of hazardous waste generated(kg/day) or (mt/month). :

Source of Generation of Hazardous Waste	Name of Hazardous Waste	Category under which the Hazardous Waste is covered	Quantity of Hazardous Waste generate/to be generated per day(in TPD)
-----NIL-----			

31. Authorization required for :

32. Characteristics of the hazardous waste(s).(Specify concentration of relevent pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by state Board/Central Board/Central Government in the Ministry of Environment and Forest). For proposed units furnish expected characteristics. : (See Enclosures)

33. Mode of storage (intermediate or final)(describe area, location and methodology) :

Name of the Hazardous Waste generated/to be generated	Catogary of Hazardous Waste	Size of the Room/shed(in mts.)	Storage Capacity(in terms of months)
-----NIL-----			

34. Present treatment of hazardous Waste, if any(give type and capacity of treatment units). : no

35. Quantity of Hazardous wate disposed :

Name of the Hazardous Waste generated/to be generated	Nature of Hazardous Waste(recyclable/incinera ble/storagabl e)	Category of Hazardous Waste	Total Quantity of Hazardous Waste generated/to be generated(in tones/annum)	Mode of Disposal		
				Quantity of hazardous waste shifted/to be shifted to common TSDF	Quantity of hazardous waste given/to be given to regd. Recycler	Quantity of hazardous waste being/to be managed in the premises
-----NIL-----						

(b) Any other additional information that the applicant desires to give. : NA

I. I/We further declare that the information furnished above is correct to the best of my/our knowledge.

II. I/We hereby submit that in case of any change from is stated in this application in respect of raw materials products, process of manufacture and treatment and/or disposal of effluent, emissions, hazardous wastes etc. in quality and quantity; a fresh application for consent Authorization no change shall be made.

III. I/We understand to furnish any other Information within given time of its being called by the Board/Committee.

IV. I/We agree to the Board an application for renewal of consent/authorization in two months (60 days) in advance before the date of expiry of the consent/authorization validity period.

V. I/We enclose herewith a Demand Draft for Rs...^{4.50 lacs}(Rupees.....) drawn in favour of Member Secretary Jammu & Kashmir State Pollution Control Board as the fee for consent to establish/operate (fresh/renew/modernization/expansion)/DG Set/Hotel/Stone Crusher/Hot mix plants/Brick Kiln for a period upto....

Bank Name	Branch Name	Draft No./Money Receipt No.	Date	Amount (In Rupees)
J&K Bank	Gundhi Draba	439718	05/06/2018	4.50 lacs

VI. The items left blank shall deemed to be considered as not applicable in the application form.

Place :SURANKOTE

Dated :22/06/2018

Yours faithfully,

Signature :

Name :CHIEF PROJECT ENGINEER

Designation :CHIEF PROJECT ENGINEER

Enclosures :

1. Environment Statement document (As Attached)
2. Risk analysis report (As Attached)
3. EMAP (Environment Management Action Plan) document (As Attached)
4. EIA (Environment Impact Assessment) document (As Attached)
5. In case of expansion/enhancement in capacity, copy of DIC assessment and toll exemption format be enclosed (As Attached)
6. In case of unit to be established outside Industrial area, NOC from nearby local residents (on affidavit), BDO, Education, Health department, Forest department, (DFO) for stone crusher/brick kilns as per siting criteria of SPCB (As Attached)
7. Land papers of the unit (As Attached)
8. In case of unit using ground water, the NOC from Central Ground Water Board needs to be enclosed (As Attached)
9. Permission from licensing authority (As Attached)
10. Building plan giving details of site proposed for pollution control devices (As Attached)
11. Location plan giving details of site and surrounding features (As Attached)

J&K STATE POLLUTION CONTROL BOARD
Jammu/Kashmir (www.jkspcb.nic.in)

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Consent Order

Consent No.:- SPCB/digital/1906995315 of 2019

Date:- 15/07/2019

Consent To Operate (Renew) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of

Sh. Sandeep Kumar
 M/s Patel Engineering Ltd
 Bafliaz Surankote
 Poonch, Surankote(registered with DIC vide registration
 No:
 JJMU/PE/2015-16/153-55 date: 11/05/2019)

for a period upto July 2020 for ORANGE category of unit as per revised classification of industrial sector subject to the compliance of following terms and conditions in a time bound manner:-

- The consent granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land.
- The consent is granted valid for operate of stonecrusher having consented quantity as under with capital investment (as per Schedule II) Rs.1683996.0 lakhs . Further any change / enhancement in production capacity ,process ,raw materials shall have to be intimated to the Board and unit holder has to apply fresh for the same

S No.	Products/BY-Products Name	Maximum Quantity	Unit
1	Bajri and Sand	7800	Cubic Meters/Day

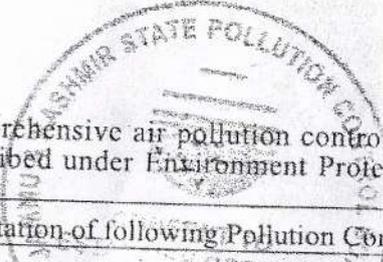
- The emissions or discharge of environmental pollutants from the Renew shall not exceed the relevant parameters and the standards for the said industry ,operation or process specified under respective schedules of the Environment (Protection) Rules ,1986 as amended from time to time
- The unit holder shall comply with the National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B)).
- The unit holder shall comply with the Noise Pollution (Regulation and Control) Rules 2000 as amended to maintain noise level standards less than 75 db(A) during day time and 70 db(A) during night time, Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.
- The unit holder shall comply with the water (Prevention and control of pollution) Act 1974 and comply to the following parameters

a. Daily quantity of water consumption the unit shall not exceed from 10 KLD.

b. The unit holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall conform to the following standards

Parameters	Conc. in mg/l except for pH
pH	6-9
Total Suspended Solids	100
BOD(3 days at 27 degree celsius)	30





7. The unit holder shall install comprehensive air pollution control system so as to achieve the quality of emissions within the limits prescribed under Environment Protection Act 1986 (EP Act)

A.	Implementation of following Pollution Control Measures :
a.	Dust containment cum suppression system for the equipment.
b.	Construction of wind breaking wall.
c.	Construction of metalled roads within the premises.
d.	Regular cleaning and wetting of the ground within the premises.
e.	Growing of a green belt (Broad leave trees in three rows) along the periphery.
B.	Quantitative standards for the SPM
a.	The suspended particulate matter contribution value at a distance of 40 meters from a controlled isolated as well as from a unit located in a cluster should be less than 600 mgs/Nm ³ . The measurements are to be conducted at least twice a month for all the 12 months in a year.
C.	Additional Parameters
a.	All the dust emitting points like jaw / roller crushers, screeners / classifiers shall be properly enclosed / covered.
b.	Conveyor belts shall be interlocked with the crushing operation.
c.	The water spray system shall be interlocked with the crushing operation.
d.	Annual health survey of the workers permanently employed by the unit holder shall be conducted.
e.	Regular water spray shall be carried out at all dust emitting points, boundaries and on road.

8. The unit shall not discharge any fugitive emissions from the unit beyond the permissible limits.
9. The unit holder shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit shall be sufficient cause to prosecute the violator in conformity with relevant section of Air, Water Acts and Environment Protection Act in force.
10. The Renew shall be under surveillance monitoring of J & K State Pollution Control Board.
11. The unit holder shall have to get the samples of emissions/effluents analysed from the laboratory of J&K SPCB or laboratories approved by J&K SPCB after every 12 months to check the efficacy of Pollution Control Devices (PCDs) installed in the unit
12. Once 75% of the consented quantity has been achieved in performance of the unit, the unit holder may apply for enhanced quantity on the basis of raw material procured and inspection report of the concerned district officer PCB with regard to the stream/mine of the procurement area.
13. No raw materials shall be extracted or purchased / used brought from river one km upstream and one km from downstream of rail/road bridge, irrigation structures and any other government infrastructure/office.
14. The unit holder shall carry the stone aggregates /sand in covered trucks/Tippers
15. **Specific Conditions:-**

The executive agency shall comply with general terms and conditions of Water / Air Act and compliance of environment standards as per EP Act 1986 and amendments made thereof. The executive agency shall adopt all safeguards to protect the environment. The executive agency shall not run the stone crusher in case of failure air pollution control devices. Being project specific the executive agency shall dismantle the unit soon after completion of project work.

6. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn and unit holder shall shift the unit to another suitable site at his own risk and responsibility

7. The above conditions shall be enforced inter-alia under the provision of the Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981 and Environment (Protection) Act 1986

18. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn
* This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

'By Order'

[Signature]
15/11/17

Ashok Kr. Gupta
Asstt. Env. Engineer

[Signature]
15/11/17
B M Sharma
Member Secretary
[Signature]

Copy to the :

- 1. Regional Director PCB Jammu for information.
- 2. Director Geology Mining Jammu for information & ensure compliance under EIA Notification & EP Act.
- 3. General Manager DIC Poonch for information.
- 4. D.O PCB Poonch for information & ensure compliance of the conditions of the consent.
- 5. P.A to Chairman J&K SPCB for the information of Chairman
- 6. M/s Patel Engineering Ltd , Bufliaz Surankote
- 7. Office file

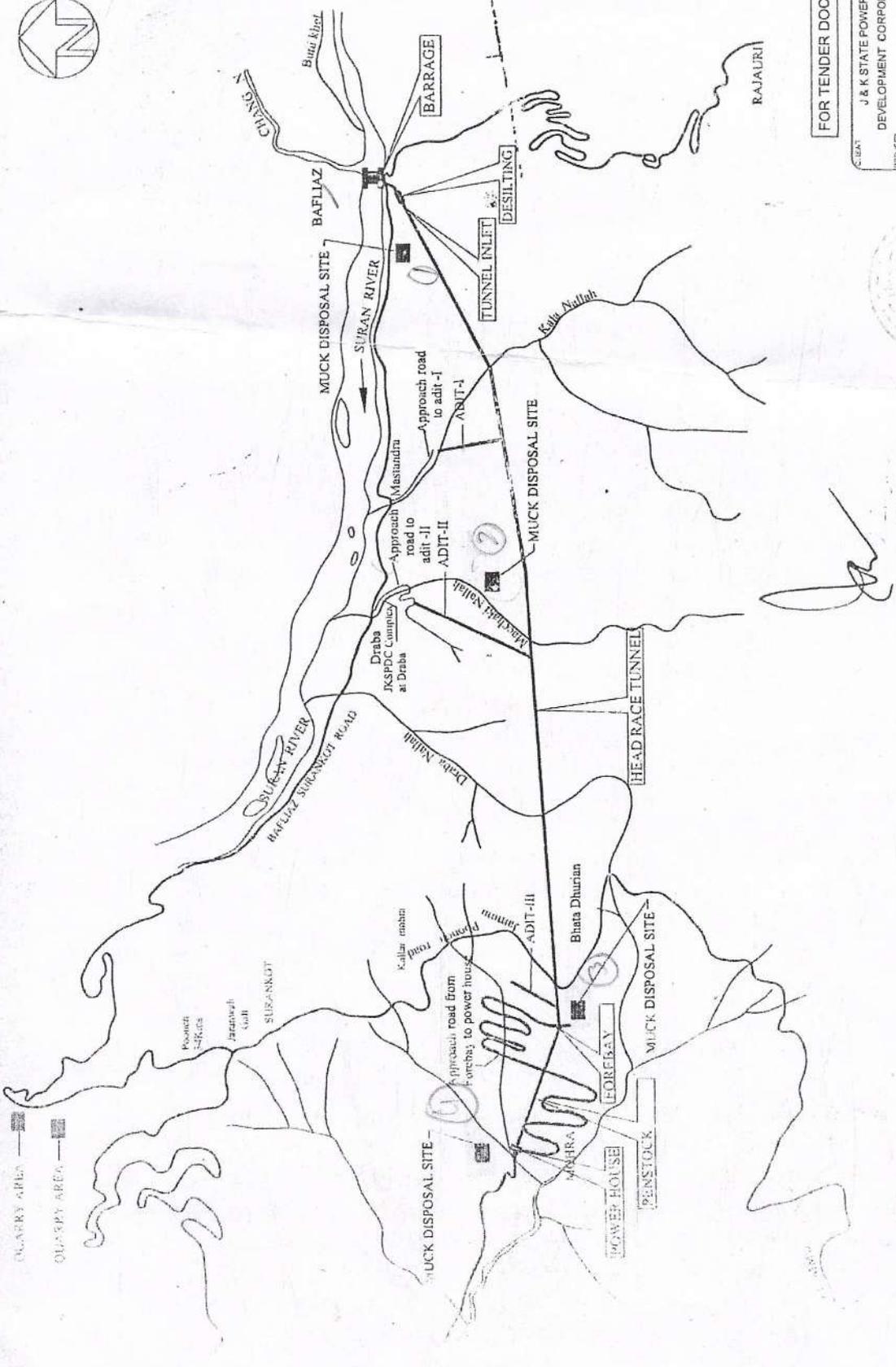
The unit holder shall comply to environment standards as notified under the environment protection Act 1986 read with the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1981 which can also be downloaded from the website www.jkspcb.nic.in or at www.cpcb.nic.in



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Amara



FOR TENDER DOCUMENTS

CLIENT: J & K STATE POWER DEVELOPMENT CORPORATION LTD.
 PROJECT: PARNAI H. E. PROJECT (3X12.5 MW)
 TITLE: PROJECT AREA ROADS
 DESIGNED BY: POWER ENERGY CONSULTANTS (P.E.C.)
 DRAWING NO: PEC-PAR-6
 Rev-0



[Handwritten signature]

Amra Ew

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE COLLECTOR LAND ACQUISITION (S.D.M.) MENDHAR
FINAL AWARD

On the indent placed by EX. Engineer Civil construction Division I PHP Draba Surankote for the acquisition of land for construction of Dumping of much at village Draba Tehsil Surankote District Poonch, Revenue papers of land comprising of Khasra Nos.05.617. 618,619,621 Total Area Measuring 35 Kanal 12 Marlas were got prepared from Tehsildar Surankote and authenticated by EX. Engineer Civil, construction Division I PHP Draba Surankote Notification u/s 4 (1) of the land Acquisition act was issued vide this Collectorate No:-SDM/LA/PHP/92-103 dated 25-09-2012 calling objections from the land owners/interested persons to the Acquisition within 15 days from the date of issuance of notification. As no objection was received within the stipulated period, the case was submitted to the District Collector (Deputy Commissioner) Poonch vide this office No. SDM/Coll/PHP/355-57 dated 01-12-2012 issuance of notification U/S 6&7 of the land acquisition Act. The District Collector (Deputy Commissioner) Poonch issued the declaration u/s 6 vide notification No:-116 of 2012 vide his office No:- DCP/LA/1806-11 dated 10-12-2012 and issued directive u/s 7 of the land Acquisition Act. Accordingly notice u/s 9 was issued to the land owners through Tehsildar Surankote vide this office No. SDM/LA/PHP/404-11 dated 18-12-2012 for filling claims/objection if any to the rate of compensation and stating their claims/interest in their amount of Compensation/land. Similar notice u/s 9-A of the land Acquisition Act was issued to the indenting department for filling objection to the rate of compensation and measurement of the land. No. objections from any of the parties were received in this office. Khasra No. 05 total area measuring 29 Kanal 02 Marla is state land and free from the said award.

Basics for Compensation

As per report of Tehsildar Surankote vide his No. OQ/41 dated 22-11-2012 transaction has been made during the last three years @ Rs 22760/- per Kanal The Market rate of the land in the village Draba as per report of Tehsildar Surankote is Cultivable Rs. 100000/- per kanal. The average rate of land in village Draba approved as per stamp duty rules is Rs. 90000/- per kanal irrigated for Rs. 80000/- per kanal un irrigated Rs. 35000/- per kanal Un Cultivable land.

Keeping in view, the above facts the rates of compensation approved by the collector in the meeting held on 28-01-2013 under the chairman ship of District collector (Deputy Commissioner) Poonch @ Rs. 150000 per kanal cultivable and 120000/- per kanal un cultivable land and is adopted in the instant acquisition case. Besides Jabrana @ 15% is also allowed keeping in view the compulsory nature of acquisition.

1	Cost of 03 Kanals 03Marlas of Cultivable land	Rs. 472500/-
2	Cost of 03 Kanals 07 Marlas of uncultivable land	Rs. 402000/-
3	Total cost of Land	Rs. 874500/-
4	Jabrana @ 15%	Rs. 131175/-
5	Total cost of Land & Jabrana	Rs. 1005675/-
6	Cost of Structure	Rs. Nil/-
7	Cost of Trees	Rs. Nil/-
	Grand Total	Rs. 1005675/-

Certified that:

- 6 The land in question has not been acquired earlier and no payment has been made therefore.
- 7 The Acquisition proceedings are...

Provisional of circular instruction No. (I R) 10/80 dated 23-02-90 is not applicable on the said land.

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The Tentative award was submitted to the District Collector (Dy. Commissioner) Poonch for according approval to the rate and amount of compensation which he has kindly approved.

Now, I, Ramesh Kumar (IAS) Collector Land Acquisition Sub Divisional Magistrate Mendhar hereby award the amount of compensation amounting to 1005675/- as per detail given above under option. Compensation shall be disbursed to the rightful land owners/ claimants law.

No: SDM/LA/PHP/ 34-38

Dated: 17-5-2014


Ramesh Kumar (IAS)
Collector Land Acquisition
Pamal Hydel Project
(Sub Divisional Magistrate)
(SDM) Mendhar

Copy to the:-

6. Commissioner/Secretary to Govt. Revenue Department J&K Jammu.
7. Divisional Commissioner Jammu
8. Deputy Commissioner Poonch.
- ✓ 9. The Chief Executive Engineer PHP for information He is requested to release the funds for payment of land compensation to the land owner.
10. Tehsildar Surankote with the direction to information. He will attest mutation under rules in respect to the acquired land in favour of indenting Deptt. And furnish a copy of mutation to this Collectorate.



GOVERNMENT OF JAMMU AND KASHMIR

OFFICE OF THE COLLECTOR LAND ACQUISITION

PARNI HYDEL PROJECT SUB. DIVISIONAL MAGISTRATE, MENDHAR

NOTICER UNDER SECTION 9&9-A OF THE LAND ACQUISITION ACT SVT. 1990

29

Whereas the under mentioned land required for public purposes namely Construction of Dumping of Muck at village Daraba Tehsil Surnkote Distt. Poonch and the same stands declared under section 6 & 7 of the land acquisition act. SVT. 1990 by the Deputy commissioner Poonch vide notification No 116 LA/P of 2012 Dated:- 10-12-2012.

Accordingly all the interested persons in the said land are hereby called upon to attend personally or by agent in the office of undersigned within a period of 15 days from the date of issue of this Notification to State the nature of their respective interest in the land the particulars of their claims to compensation for such interests etc.

SPECIFICATION:-

NAME OF VILLAGE	NAME OF TEHSIL	NAME OF DISTRICT	KHASRA NO.	AREA	
				KANAL	MARLA
DARABA	SURNKOTE	POONCH	05	29	02
			617	00	06
			618	01	06
			619	01	15
			621	03	03
			Total	35	12

No:- SDM/LA/PHP/ 404-11

Dated: 18-12-2012

[Signature]
Ranjit Singh (KAS)
Collector Land Acquisition
(SDM) Parni Haydel Project
Mendhar

Copy to the:-

1. Secretary to Govt. revenue Department J&K
2. Divisional Commissioner Jammu
3. Deputy Commissioner Poonch
4. Chief Projective Engineer Parni Hydel Project Daraba
5. Executive Engineer PHP Division 1st.
6. Tehsildar Surnkote with the remarks that wide publicity of the notification be given in the prescribed manner in the concerned village through every possible means. The notification be served upon the owners of the land and returned to this office with the report of this effect.
7. Naib Tehsildar Surnkote for information and implementation
8. Office copy

[Signature]

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Answer - F

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Daraba Dumping site

Write a description for your map.

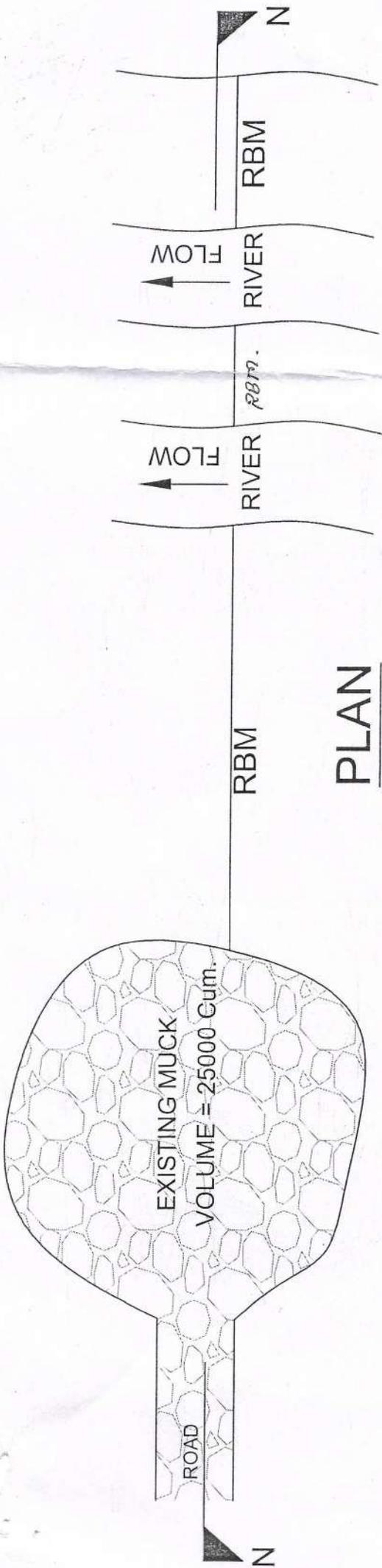
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Feature 1



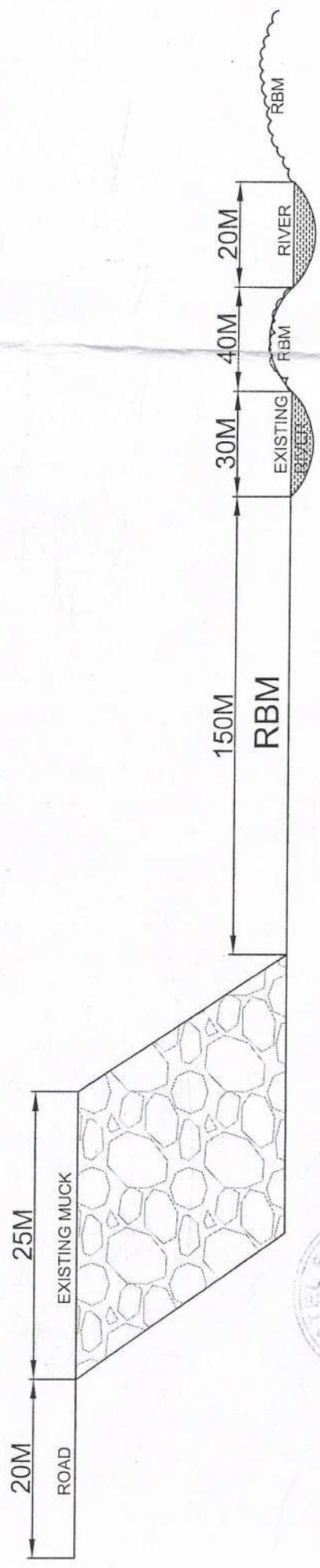
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DUMPING YARD DRABA

Area 9



PLAN



SECTION



(Signature)
(Signature)
(Signature)

(Signature)
 (M. S. K. Mangle)
 Dy. Civil Engrg.

21.09.2019

